

**FORM G (RE-ISSUED)**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
GUJARAT POSITRA STEEL COMPANY LIMITED  
OPERATING IN THE BUSINESS OF TRADING, PROCESSING, MANUFACTURING,  
IMPORTING, EXPORTING, DEALING, AND DISTRIBUTING ALL KINDS OF PRIMARY  
AND SECONDARY STEEL AND STEEL PRODUCTS AT MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>Sr. No.</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	<b>GUJARAT POSITRA STEEL COMPANY LIMITED</b> <b>CIN:</b> U27100MH2005PLC152813 <b>PAN:</b> AACCG3370L
2.	Address of the registered office	<b>Regd. Office:</b> 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at <a href="mailto:cirp.gpscl@npvinsolvency.in">cirp.gpscl@npvinsolvency.in</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at <a href="mailto:cirp.gpscl@npvinsolvency.in">cirp.gpscl@npvinsolvency.in</a>
10.	Last date for receipt of expression of interest	08-05-2026
11.	Date of issue of provisional list of prospective resolution applicants	11-05-2026
12.	Last date for submission of objections to provisional list	16-05-2026
13.	Date of issue of final list of prospective resolution applicants	21-05-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-05-2026
15.	Last date for submission of resolution plans	25-06-2026
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.gpscl@npvinsolvency.in">cirp.gpscl@npvinsolvency.in</a>
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.



**IPE – NPV Insolvency Professionals Private Limited**  
**(Formerly Known as Mantrah Insolvency Professionals Private Limited)**  
**Through its director – Mr. Mohit Bipinchandra Adatiya**  
**Appointed as Resolution Professional**

**In The Matter of Gujarat Positra Steel Company Limited**

**IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**

**Validity of AFA: December 31, 2026**

**Date: 23.04.2026**

**Place: Junagadh**

**Address- 10th Floor, 1003, Zion Z1, Ramdas Road, Near  
Avalon Hotel, Thaltej, Ahmadabad– 380059, Gujarat**

**EAST COAST RAILWAY**  
CORRESPONDENT NO. 01 to Tender Notice No. EPC-CECONI/KPK/2026/011, Dtd.: 11.03.2026

The following modification has been made against above tender notice which may please be noted.

Tender closing date & time: As published - at 1200 hrs. of 11.05.2026. **Now to be read as at 1200 hrs. of 26.05.2026.**

All other terms and conditions will remain unchanged.

For details the intending tenderer(s) are advised to visit the website [www.reps.gov.in](http://www.reps.gov.in)

Chief Administrative Officer (Con)/  
PR-28/CJ/26-27  
Bhubaneswar

**FORM NO. INC-26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
Before the Regional Director

Western Region, Ministry of Corporate Affairs  
In the matter of the sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of  
**KALYANKRIT INDUSTRIES PRIVATE LIMITED**, a company incorporated under the Companies Act, 2013 having its Registered Office at 13th Floor, 247 Park Hindustan C. Bus Stop, Lal Bahadur Shastri Road, Gandhinagar, Vikhroli West, Mumbai, Maharashtra, India, 400079

.....Applicant

**NOTICE SEEKING OBJECTION FOR SHIFTING OF REGISTERED OFFICE**

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Western Region under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 24th March, 2026 to enable the Company to change its Registered Office from the "State of Maharashtra" to the "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Western Region, Ministry of Corporate Affairs - 400002, Maharashtra within 14 (Fourteen) days of the date of publication of this notice with the copy to the applicant Company at its registered office at the address mentioned above.

FOR AND ON BEHALF OF  
**KALYANKRIT INDUSTRIES PRIVATE LIMITED**  
Sd/-  
Umang Chhaparia  
(Director)  
Date: 23.04.2026  
Place: Mumbai  
DIN: 05285476

**FORM NO. INC-26**  
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NAVI MUMBAI, WESTERN REGION DIRECTORATE OF MINISTRY OF CORPORATE AFFAIRS, MUMBAI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of  
**SAWADRA INFRASTRUCTURE PRIVATE LIMITED** (CIN: U45207MH2019PTC329024) having its Registered Office at Flat 1205 Uma Shiv Corner Plot No. 22, 22A, Sector 19 Kamothe, Rajgadh, Maharashtra-411029.

.....Petitioner

Notice is hereby given to the General Public that the Company proposes to make a petition to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 24th March, 2026 to enable the Company to change its Registered Office from the "State of Maharashtra" (i.e., from the jurisdiction of Registrar of Companies, Mumbai II) to the "State of Uttar Pradesh" (i.e., under the jurisdiction of Registrar of Companies, Kanpur).

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Navi Mumbai, Western Region Directorate II, Everest, 5th Floor, 100 Marine Drive, Mumbai - 400002 within fourteen days of the date of publication of this notice with a copy to the Petitioner Company at its Registered Office at the address mentioned above.

for and on behalf of  
**Sawadra Infrastructure Private Limited**  
Sd/-  
Navneet Singh  
Director  
Date: 23.04.2026  
Place: Maharashtra  
DIN: 07057030

**FORM 6B (RE-ISSUED)**  
INVITATION FOR EXPRESSION OF INTEREST FOR GUJARAT POSITRA STEEL COMPANY LIMITED OPERATING IN THE BUSINESS OF TRADING, PROCESSING, MANUFACTURING, IMPORTING, EXPORTING, DEALING, AND DISTRIBUTING ALL KINDS OF PRIMARY AND SECONDARY STEEL AND STEEL PRODUCTS AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	GUJARAT POSITRA STEEL COMPANY LIMITED
1.	Name of the corporate debtor along with PAN & CIN/ LLP- No.	CIN: U27100MH2005PLC152813 PAN: AACC3370L
2.	Address of the registered office	Regd. Office: 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at <a href="mailto:cirp.gpscl@npsinsolvency.in">cirp.gpscl@npsinsolvency.in</a>
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16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.gpscl@npsinsolvency.in">cirp.gpscl@npsinsolvency.in</a>
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-  
**Mr. Mohit Bipinchandra Adatiya**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited) Through its director - Mr. Mohit Bipinchandra Adatiya  
Appointed as Resolution Professional  
In the Matter of Gujarat Positra Steel Company Limited  
IBBI Reg. No: IBBI/ IPE-0040/ IFA-2/ 2022-23/ 50021  
Validity of AFA: December 31, 2026  
Address- 10th Floor, 1003, Zion ZL, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad - 380059, Gujarat

Date: 23.04.2026  
Place: Junagadh

**FORM NO. INC-26**  
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NAVI MUMBAI, WESTERN REGION DIRECTORATE OF MINISTRY OF CORPORATE AFFAIRS, MUMBAI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of  
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.....Petitioner

Notice is hereby given to the General Public that the Company proposes to make a petition to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 24th March, 2026 to enable the Company to change its Registered Office from the "State of Maharashtra" (i.e., from the jurisdiction of Registrar of Companies, Mumbai II) to the "State of Uttar Pradesh" (i.e., under the jurisdiction of Registrar of Companies, Kanpur).

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Navi Mumbai, Western Region Directorate II, Everest, 5th Floor, 100 Marine Drive, Mumbai - 400002 within fourteen days of the date of publication of this notice with a copy to the Petitioner Company at its Registered Office at the address mentioned above.

for and on behalf of  
**Sawadra Infrastructure Private Limited**  
Sd/-  
Navneet Singh  
Director  
Date: 23.04.2026  
Place: Maharashtra  
DIN: 07057030

**ODISHA POWER TRANSMISSION CORPORATION LIMITED**  
(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

**NOTICE INVITING E-TENDER**

E-Tender No.	Tender Description:	Estimated Cost
SLDC-01/2026-27	Bids invited from reputed manufactures in two part bidding system for Procurement of 2 nos. of Servers and 1 no. of 10TB storage for SLDC, OPTCL	Rs. 1,05,84,883/- (Including GST)

**Last Date & Time of Submission of Bid: 06.05.2026 upto 15:00 Hrs.**

Complete set of bidding documents are available at [www.tenderwizard.com/OPTCL](http://www.tenderwizard.com/OPTCL) and [www.sldcorissa.org.in](http://www.sldcorissa.org.in).

①②③/optcl.odisha ④/optcl\_odisha HIPR-06/2026-27

**COLABA CAUSEWAY BRANCH,**  
32 Dena Bank Building, 2nd Pasta Lane, Colaba, Mumbai - 400 005. Email: [Dbcoba@Bankofbaroda.com](mailto:Dbcoba@Bankofbaroda.com)

**NOTICE TO BREAK OPEN OF LOCKER**

Consequent upon non-payment of rent which was not paid in terms of Safe Deposit Locker Agreement executed between the Locker Holders & the Bank, the Termination Notice & Break Open Notice were sent through post to the following Locker Holders on their registered address however the said Notices returned undelivered and in spite of all other efforts made in terms of the said locker agreement, the locker holders neither responded nor be traced.

Sl no	Branch	Name Of Locker Holder	Address	Date of Notices	Locker no.	Overdue rent (Rs.)
1	Colaba Causeway	Guni G Advani, Shibani B Advani & Siddharth B Advani	18, West View, 4th Floor, 1st Pasta Lane, Colaba, Mumbai 400005.	i)03.09.2025 ii)25.02.2026	672 A 9920AX0304	9,591/-
2	Colaba Causeway	Subhadra Devi Mehta & Rashmi Mehta	33, Divyang, 4th Floor, Colaba Causeway, Mumbai - 400005.	i)14.05.2025 ii)04.10.2025	232 A 9920AX0117	17,463/-
3	Colaba Causeway	Anita Mehta & Rashmi Mehta	9/33, Divyang, Colaba, Mumbai - 400005.	i)14.05.2025 ii)04.10.2025	1294 D 9920DX0068	24,544/-
4	Colaba Causeway	Abdul Qaiyum Suleman Sumar & Razya Abdul Qaiyum Suleman	15/17, Giridhar Nivas, Flat No.11, 2nd Floor, Colaba, Mumbai 400005.	i)20.02.2025 ii)04.10.2025	695 A 9920AX0324	11,450/-

In terms of the provisions of above Locker Agreement, we hereby give you notice that if the locker is not surrendered & the key of the locker is not returned within a period of 3 months from the date of this Notice, we will proceed to break open your locker, whether you remain present or not, on **23.07.2026 at 11.30 A.M** and while breaking open the Locker an inventory of the contents recovered from the Locker, if any, shall be prepared.

Further, the overdue rent, penalties, charges, break open charges & other expenses shall be recovered from you & the contents of the Locker shall be dealt with, in terms of executed locker agreement and law.

Please note that any action taken by the Bank in the above regard is without prejudice to the rights, remedies & contentions available to the Bank and it shall be at your cost, liability, risk & responsibility, consequences and Bank shall not be liable in any manner whatsoever.

Date: 23.04.2026  
Place: Mumbai

Branch Head/Authorized Officer  
Bank of Baroda

**GUJARAT NARMADA VALLEY FERTILIZERS AND CHEMICALS LIMITED**  
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)  
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India  
CIN: L24110GJ1976PLC002903, Website: [www.gnfc.in](http://www.gnfc.in)

**OPEN TENDER NOTICE FOR PROCUREMENT OF IMPORTED COAL**

GNFC intend to procure Imported Coal on firm & fixed price with delivery up to GNC site, Bharuch for the month of May-26.

(I) 30,000 MT (+/-5%) Imported Coal having NCV-4700 to 4900 Kcal/Kg  
(II) 60,000 MT (+/-2,000 MT) Imported Coal having NCV-5600 to 6000 Kcal/Kg.  
Last date and time for response: 24.04.2026 at 11:00 Hrs. IST.

GNFC also intend to procure 2,00,000 MT (+/-2,000 MT) Imported Coal (NCV-5600 to 6000 Kcal/Kg) on variable price mechanism basis on delivered price up to GNC site, Bharuch for tentative delivery during Jun-26 to Aug-26.  
Last date and time for response: 29.04.2026 at 11:00 Hrs. IST.

For detailed specification, EMD requirement and other criteria, please refer web notice placed on our website (in Tenders -> Tender Notice -> Materials Management Department).

**PUBLIC NOTICE**

Notice is hereby given that the following Share Certificates for 307 Equity Shares of Rs. 10/- (Rupees ten only) each with Folio No. N0000773, of The Indian Hotels Company Ltd., having its registered office at Mandlik House, Mandlik Road, Mumbai, Maharashtra, 400001 registered in the name of NURONISHA GULAMHUSEIN MERCHANT has been lost. KHATJIA AKBARALI MERCHANT has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive Number (s)	No of Shares
N0000773	208039 to 208040	29851089 to 29851188	100
N0000773	208042 to 208043	29851239 to 29851338	100
N0000773	488181 to 488182	9414934 to 9415033	100
N0000773	706275	9415101 to 9415107	7

Date: 23/04/2026  
Place: Mumbai  
Sd/-  
KHATJIA AKBARALI MERCHANT

**PUBLIC NOTICE - TO WHOMSOEVER IT MAY CONCERN**

THIS is informed the General Public that the following share certificate of KOTAK MAHINDRA BANK LIMITED, Registered office, 6th Floor, 27BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai, Maharashtra 400001 registered in the name of Prem Prakash Bhandari and was sent to Prem Prakash Bhandari has not been in the possession of shareholder. This share certificate has been lost, misplaced, and stolen not found.

Names of shareholders	Folio No.	Certificate No.	Number of shares	Distinctive No. FROM	Distinctive No. TO
Prem Prakash Bhandari	KMF802534	298132	100	29679820	29679919
		507575	300	230063260	230063559

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate. Any person who has any claim in respect of the said share certificate should lodge such complaint with the Company or its Registrar and transfer agents KFin Technologies Limited (Unit: KOTAK MAHINDRA BANK LIMITED) Selenium, Tower B, Plot No.31 & 32, Gachibowli, Financial District, Nanarankur, Serilingampally, Hyderabad 500 032, Telangana within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue a Duplicate Share Certificate.

Place: Mumbai, Date: 23.04.2026 Prem Prakash Bhandari

**GUJARAT NARMADA VALLEY FERTILIZERS AND CHEMICALS LIMITED**  
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)  
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India  
CIN: L24110GJ1976PLC002903, Website: [www.gnfc.in](http://www.gnfc.in)

**OPEN TENDER NOTICE FOR PROCUREMENT OF IMPORTED COAL**

GNFC intend to procure Imported Coal on firm & fixed price with delivery up to GNC site, Bharuch for the month of May-26.

(I) 30,000 MT (+/-5%) Imported Coal having NCV-4700 to 4900 Kcal/Kg  
(II) 60,000 MT (+/-2,000 MT) Imported Coal having NCV-5600 to 6000 Kcal/Kg.  
Last date and time for response: 24.04.2026 at 11:00 Hrs. IST.

GNFC also intend to procure 2,00,000 MT (+/-2,000 MT) Imported Coal (NCV-5600 to 6000 Kcal/Kg) on variable price mechanism basis on delivered price up to GNC site, Bharuch for tentative delivery during Jun-26 to Aug-26.  
Last date and time for response: 29.04.2026 at 11:00 Hrs. IST.

For detailed specification, EMD requirement and other criteria, please refer web notice placed on our website (in Tenders -> Tender Notice -> Materials Management Department).

**FORM 6B (RE-ISSUED)**  
INVITATION FOR EXPRESSION OF INTEREST FOR GUJARAT POSITRA STEEL COMPANY LIMITED OPERATING IN THE BUSINESS OF TRADING, PROCESSING, MANUFACTURING, IMPORTING, EXPORTING, DEALING, AND DISTRIBUTING ALL KINDS OF PRIMARY AND SECONDARY STEEL AND STEEL PRODUCTS AT MUMBAI

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Sl.	RELEVANT PARTICULARS	GUJARAT POSITRA STEEL COMPANY LIMITED
1.	Name of the corporate debtor along with PAN & CIN/ LLP- No.	CIN: U27100MH2005PLC152813 PAN: AACC3370L
2.	Address of the registered office	Regd. Office: 13/198, J. Tata Road, Khetan Bhavan, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
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6.	Quantity and value of main products/ services sold in last financial year	No information available
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8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at <a href="mailto:cirp.gpscl@npsinsolvency.in">cirp.gpscl@npsinsolvency.in</a>
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17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Sd/-  
**Mr. Mohit Bipinchandra Adatiya**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited) Through its director - Mr. Mohit Bipinchandra Adatiya  
Appointed as Resolution Professional  
In the Matter of Gujarat Positra Steel Company Limited  
IBBI Reg. No: IBBI/ IPE-0040/ IFA-2/ 2022-23/ 50021  
Validity of AFA: December 31, 2026  
Address- 10th Floor, 1003, Zion ZL, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmadabad - 380059, Gujarat

Date: 23.04.2026  
Place: Junagadh

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Last date and time for response: 29.04.2026 at 11:00 Hrs. IST.

For detailed specification, EMD requirement and other criteria, please refer web notice placed on our website (in Tenders -> Tender Notice -> Materials Management Department).

**GUJARAT NARMADA VALLEY FERTILIZERS AND CHEMICALS LIMITED**  
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)  
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India  
CIN: L24110GJ1976PLC002903, Website: [www.gnfc.in](http://www.gnfc.in)

**OPEN TENDER NOTICE FOR PROCUREMENT OF IMPORTED COAL**

GNFC intend to procure Imported Coal on firm & fixed price with delivery up to GNC site, Bharuch for the month of May-26.

(I) 30,000 MT (+/-5%) Imported Coal having NCV-4700 to 4900 Kcal/Kg  
(II) 60,000 MT (+/-2,000 MT) Imported Coal having NCV-5600 to 6000 Kcal/Kg.  
Last date and time for response: 24.04.2026 at 11:00 Hrs. IST.

GNFC also intend to procure 2,00,000 MT (+/-2,000 MT) Imported Coal (NCV-5600 to 6000 Kcal/Kg) on variable price mechanism basis on delivered price up to GNC site, Bharuch for tentative delivery during Jun-26 to Aug-26.  
Last date and time for response: 29.04.2026 at 11:00 Hrs. IST.

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**OPEN TENDER NOTICE FOR REQUIREMENT OF CENTRAL PLANT HISTORIAN, DATA MANAGEMENT PLATFORM AND DASHBOARD**

GNFC intends to procure infrastructure components, licenses and relative services for Digital Initiatives at Bharuch & Dahej plants.

For tender documents, detailed specifications, EMD requirement and eligibility criteria, please visit our website (in Tenders -> Tender Notice -> Materials Management Department) as well as <https://tender.pnprocure.com/>.

Online Pre-bid meeting is scheduled on 28.04.2026 at 14:00 hrs IST.  
Link: <https://meet.google.com/hsb-qnpq-mkh>  
Last date and time to send request email for participation on portal: 08.05.2026 at 17:00 hrs IST.  
Last date and time for bid submission: 11.05.2026 at 17:00 hrs IST.

**COURT ROOM NO. 32**  
**IN THE BOMBAY CITY CIVIL COURT AT BOMBAY**  
COMMERCIAL SUIT NO-101547 OF 2024  
(ORDER V. RULE 20/1A OF C.P.C)

Plaint lodged on : 28.08.2024  
Plaint admitted on : 19.11.2024  
Under Order 5 Rule 2 of the Code of Civil Procedure 1908 r/w, Section 16 of the Commercial Court Act 2015

RULE 51,  
SUMMONS to answer Plaintiff Under section 27, O. V. r. 1.5,7 And 8 and O.VIII, r. 9, of the Code of Civil Procedure.

**CANARA BANK**, a Banking Company, constituted and functioning under the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, having their Central Office at Bangalore, Pin 560 002, an, Karnataka State and a Branch Office at Ashmita Building No. 1, 204 Wankeshwar Road, Teerth Bhatti, Malabar Hill, Mumbai 400006. The suit is filed by Vijay Mohan, Age 34 yrs Manager, & Power of Attorney Holder/ Authority letter, Employee No. 107810 Email ID: cb15016@canarabank.com Mobile No. 8655918359/9730494426

.....PLAINTIFFS

**Mr. Ashwin Arvind Vinekar**, PROP. M/S. Satguru Stores, Shop No.7, Charkop 2nd, Mahadax 'A' Wing, Layout Saraswat Nagar, Charkop, Kandivli (West) Mumbai -400 073, Maharashtra, India, Pin No. 400 073, Shop No.6, Sector No. - 4, Charkop Mumbai-400 067 Or 408, 2/3 Indrayani Society, Park Site, Near Shree Krishna Mandar, Vikhroli West, Mumbai 400 079

.....DEFENDANT

**Mr. Ashwin Arvind Vinekar**, PROP. M/S. Satguru Stores, Shop No.7, Charkop 2nd, Mahadax 'A' Wing, Layout Saraswat Nagar, Charkop, Kandivli (West) Mumbai -400 073, Maharashtra, India, Pin No. 400 073, Shop No.6, Sector No. - 4, Charkop Mumbai-400

